NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH: GUWAHATI

T.A.No.03/2017 (In CA No.208 of 2012)

T.A. No.04/2017 (In CA No.421 of 2012) T.A. No.05/2017 (In CA No.575 of 2015) TP No.06/397/398/GB/2016

(CP No.287/2012)

Under Section 397/398 /402/406 of the Companies Act, 1956.

In the matter of:

Ranjit Borthakur & Ors.

Petitioners

VERSUS

W. G. Resorts Assam (P) Ltd & Ors. : Respondents.

Order delivered on: 22-12-2017

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member(J)

ORDER

T. P. 06/397/398/GB/2016 (Corresponding to C.P. No.287 of 2012)

None of the parties are present today.

TA No.03/2017(In C. A. No.208 of 2012)

The parties to the proceeding had submitted that this proceeding become redundant due to efflux of time vide order dated 20-12-2017. Accordingly, this proceeding stands disposed of as being infructuous.

TA No.04/2017(Corresponding to C. A. No.421 of 2012)

The parties to the proceeding had submitted that this proceeding become redundant due to efflux of time vide order dated 20-12-2017. Accordingly, this proceeding stands disposed of as being infructuous

TA No.05/2017(Corresponding to C. A. No.575 of 2015)

- The parties to the proceeding had submitted that this proceeding become redundant due to efflux of time vide order dated 20-12-2017. Accordingly, this proceeding stands disposed of as being infructuous.
- Resultantly all the aforesaid Transfer Applications are hereby disposed of as indicated above.
- Registry is directed to list the proceeding viz. T. P. 06/397/398/GB/2016 (Corresponding to C.P. No.287 of 2012) as per direction vide order dated 20-12-2017, on 25th January, 2018.

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 22nd December,2017